

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(16)

RA No.163/91 in
OA No.1340/87

Date of decision: 12-2-1992

Sh.Raghbir Singh & Ors. ... Applicants.

Versus

Union of India & Ors. ... Respondents

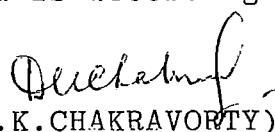
CORAM:THE HON'BLE MR.P.K.KARTHA, VICE CHAIRMAN(J).
THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER(A)

ORDER

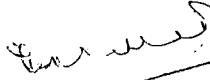
(ORDER PASSED IN CIRCULATION BY HON'BLE
MR.D.K.CHAKRAVORTY, MEMBER)

This is an application for review of our judgement dated 20.7.1990 delivered in OA no.1340/87.

2. We have carefully gone through the Review Application and the grounds mentioned therein. We do not see any error apparent on the face of the judgement. The Review Applicants have also not brought to our notice any fresh facts warranting a review of the judgement. It may be that the applicants are aggrieved by the decision given by the Tribunal, in which case the proper course for them would be to prefer an appeal to the Hon'ble Supreme Court and not to re-agitate the matter by filing a review application. The application is devoid of any merit and is accordingly dismissed.


(D.K.CHAKRAVORTY)

MEMBER(A)


(P.K.KARTHA)

VICE CHAIRMAN